



Dr. Nishtha Jaswal & another vs. Mitesh Jorwal

LPA No.22 of 2024

12.01.2024 Present: Mr. Amar Vivek Aggarwal, Advocate through Video Conferencing and Mr. Rajaesh Kumar Parmar, Advocate, for the appellants.

LPA No.22 of 2024 & CMP No.1148 of 2024.

Notice to the respondent, returnable for 22nd April, 2024, on taking steps within one week.

Prima facie, even before the registration of contempt case against the Vice Chancellor of H.P. NLU, learned Single Judge could not have given a finding that she had committed willful disobedience of the Court's order. Therefore there shall be interim stay of the impugned order of the learned Single Judge to the extent that the learned Single Judge had directed the Registry to register the contempt case against the Vice Chancellor of H.P. NLU and all other consequential proceedings thereto until further orders.

List on 22nd April, 2024.

**(M.S. Ramachandra Rao)
Chief Justice**

**(Jyotsna Rewal Dua)
Judge**

January 12, 2024
(vt)